

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 1106 of 2020**

**IN THE MATTER OF:**

**Nitin Hasmukhlal Parikh**

**...Appellant**

**Vs.**

**IDBI Bank Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Krishnendu Datta and Mr. Mansumyer Singh,  
Advocates.**

**For Respondents: Mr. Ratnanko Banerjee, Sr. Advocate with  
Mr. Arvind Kumar Gupta, Mr. Pulkit Dhawan,  
Mr. Kanishk Kejriwal, Ms. Pabitra Dutta,  
Advocates for R-2.**

**Mr. Sanjay Bajaj, Mr. Rajat Prakash (IDBI Bank)  
and Mr. Samarth Bajaj, Advocates for R-1.**

**O R D E R**  
**(Virtual Mode)**

**18.03.2021:** Learned Counsel for the Appellant is partly heard. The Learned Counsel for the Appellant wants to file copies of some Judgments.

Parties may file 'Copies of Judgments' on which they want to rely at the time of arguments, within two weeks.

List the Appeal as 'Part Heard' on **15<sup>th</sup> April, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*sa/kam*